

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD**

This is the 23rd day of July, 2021

ORIGINAL APPLICATION NO. 330/00218 of 2021

HON'BLE MR. TARUN SHRIDHAR, MEMBER (A)

Virendra Kumar Pandey, S/o Sri Hardwari Lal R/o Jeetu Pandit Wali Gali Shanti Vihar Near Hauli Chowk Chauhan Medical Road, Badaun.

.....Applicant.

Advocates for the Applicant : Mr. Mithilesh Kumar Ojha

VERSUS

1. Union of India through Secretary, Ministry of Railway, Rail Bhawan, New Delhi.
2. Divisional Rail Manager (Karmik) East North Railway, Izzatnagar, Bareilly.

.....Respondents

Advocate for the Respondents : Shri P.K. Rai

O R D E R

I have joined this Bench online through Video Conferencing.

2. Shri Mithilesh Kumar Ojha, learned counsel for the applicant and Shri P.K Rai, learned counsel for the respondents, both are present in court.
3. I have heard learned counsel for the parties and perused the record.
4. The limited grievance, which the applicant has in this O.A. is that on account of an erroneous entry in his service book, he has been made to suffer on his account of a consequential wrong fixation of pay and other benefits which would have accrued to him.

5. Learned counsel for the applicant informs that he has already made a representation in this behalf to the competent authority of the respondents for redressal of his grievance and he would be satisfied if a direction is given to the respondents to dispose of his representation in accordance with law.

6. Learned counsel for the respondents is agreeable to this proposition put forth by the learned counsel for the applicant.

7. Accordingly, the O.A. is disposed of with direction to the respondent No.2 i.e. Divisional Rail Manager (Karmik) East North Railway, Izzatnagar, Bareilly to take a considered view on the representation of the applicant, which is listed at page 28 of this OA and take a decision within a period of 12 weeks from the date of receipt of a certified copy of this order. Needless to say, that the decision on the representation will be taken strictly in accordance with the law and rules governing the subject. However, the Divisional Railway Manager i.e. respondent NO.2 is at liberty to assign the task to deciding this representation to any other competent authority which may have the necessary power to do so.

8. It is made clear that I have not expressed any opinion on the merit of the case.

9. No order as to costs.

(TARUN SHRIDHAR)
Member (A)

Manish/-